

Sixteenth Loksabha

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Title: Papers laid on the table of the House by Members/Ministers.

HON. SPEAKER: Now, the House will take up Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): On behalf of Shri Rao Inderjit Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the NBCC Engineering & Consultancy Limited and NBCC (India) Limited for the year 2017-2018.

[Placed in Library, See No. LT 7460/16/17]

(2) Memorandum of Understanding between the NBCC (India) Limited and Ministry of Urban Development for the year 2017-2018.

[Placed in Library, See No. LT 7461/16/17]

(3) Memorandum of Understanding between the NBCC Services Limited and NBCC (India) Limited for the year 2017-2018.

[Placed in Library, See No. LT 7462/16/17]

(4) Memorandum of Understanding between the Hindustan Prefab Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2017-2018.

[Placed in Library, See No. LT 7463/16/17]

(5) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Affairs for the year 2017-2018.

[Placed in Library, See No. LT 7464/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Rajiv Pratap Rudy, I beg to lay on the Table a copy of the Apprenticeship (Fourth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.936(E) in Gazette of India dated 19th July, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

[Placed in Library, See No. LT 7465/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Vijay Goel, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7466/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 34 of 2017)- Compliance Audit on Loans to Independent Power Producers by Rural Electrification Corporation Limited and Power Finance Corporation Limited, Ministry of Power, for the year ended March, 2016 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 7467/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): अध्यक्ष महोदया, मैं डॉ. जितेद्र सिंह जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ :--

- (1) (एक) टाटा इंस्टीट्यूट ऑफ फंडामेंटल रिसर्च मुंबई के वषेन 2016-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) टाटा इंस्टीट्यूट ऑफ फंडामेंटल रिसर्च, मुंबई के वषेन 2015-16 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7468/16/17]

- (3) नार्थ ईस्टर्न हैंडीक्राफ्ट एंड हैंडलूम डेवलपमेंट कार्पोरेशन लिमिटेड और उत्तर पूर्व क्षेत्र विकास मंत्रालय के बीच वषेन 2017-2018 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 7469/16/17]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वषेन 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वषेन 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7470/16/17]

(3) भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) भारतीय दूरसंचार विनियामक प्राधिकरण (अंशदायी भविष्य निधि) (संशोधन) नियम, 2017 जो 27 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 963 (अ) में प्रकाशित हुए थे।
- (दो) भारतीय दूरसंचार विनियामक प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) (11वां संशोधन) विनियम, 2016 जो 9 जून, 2017 के भारत के राजपत्र में अधिसूचना सं. 5-1/2014-एएंडपी में प्रकाशित हुए थे।
- (तीन) भारतीय दूरसंचार विनियामक प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) (12वां संशोधन) विनियम, 2016 जो 27 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना सं. 5-1/2014-एएंडपी में प्रकाशित हुए थे।

(4) उपर्युक्त (3) की मद सं. (दो) और (तीन) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7471/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M.J. AKBAR): I beg to lay on the Table:-

(1) A copy of the Pravasi Bharatiya Bima Yojana 2017 (Hindi and English versions) published in Notification No. G.S.R.864(E) in Gazette of India dated 12th July, 2017.

[Placed in Library, See No. LT 7472/16/17]

(2) A copy of the Notification No. F. No. Q/11017/08/2016-OIA-I (Hindi and English versions) published in Gazette of India dated 20th April, 2017, pertaining to the closure of the Mahatma Gandhi Pravasi Suraksha Yojana with effect from 1st April, 2017.

[Placed in Library, See No. LT 7473/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7474/16/17]

(ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7475/16/17]

(iii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7476/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2015-2016.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7477/16/17]

(4) A copy of the Merchant Shipping (Continuous Discharge Certificate) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 883(E) in Gazette of India dated 17th July, 2017 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7478/16/17]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O.896(E) published in Gazette of India dated 21st March, 2017, making certain amendments in the Notification Nos. S.O.491(E) & S.O.492(E) dated 16th February, 2016.
- (ii) S.O.974(E) published in Gazette of India dated 28th March, 2017, appointing the Chief Engineer (National Highway) of the Public Works Department of the State Government of Himachal Pradesh to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (iii) S.O.1054(E) published in Gazette of India dated 5th April, 2017, appointing the Executive Engineers, Public Works Department, Government of Arunachal Pradesh and Chief Estate Officer, Department of District Administration Itanagar to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (iv) S.O.1379(E) published in Gazette of India dated 2nd May, 2017, appointing the officers of General Reserve Engineer Force to exercise the powers and discharge the functions

conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

- (v) S.O.1422(E) published in Gazette of India dated 5th May, 2017, appointing the officer, mentioned therein, to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (vi) S.O.1992(E) published in Gazette of India dated 23rd June, 2017, appointing the Commander of the Border Road Organization to exercise the powers and discharge the functions conferred on it under

Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

[Placed in Library, See No. LT 7479/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Airports Authority of India and the Ministry of Civil Aviation for the year 2017-2018.

[Placed in Library, See No. LT 7480/16/17]

(ii) Memorandum of Understanding between the Chandigarh International Airport Limited and the Airports Authority of India for the year 2017-2018.

[Placed in Library, See No. LT 7481/16/17]

(2) A copy of the Anti-Hijacking Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated 5th July, 2017 under sub-section (2) of Section 20 of the Anti-Hijacking Act, 2016.

[Placed in Library, See No. LT 7482/16/17]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Air India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7483/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy of the Medium-term Expenditure Framework Statement 2017-18 (August, 2017) (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 7484/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Mansukh L. Mandaviya, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7485/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7486/16/17]

(3) A copy of the Notification No. S.O.3509(E) (Hindi and English versions) published in Gazette of India dated 23rd November, 2016 containing order mandating Indian Language Support for Mobile Phones as per IS 16333 (Part-3) to the Schedule of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 issued under clause 10(1)(p) of the Bureau of Indian Standards Act, 1986 and in pursuance of Rule 13 of the Bureau of Indian Standards Rules, 1987.

[Placed in Library, See No. LT 7487/16/17]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

(1) The Aadhaar (Enrolment and Update)(First Amendment) Regulations, 2017 (1 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 1 of 2017) in Gazette of India dated 15th February, 2017.

(2) The Aadhaar (Enrolment and Update)(Second Amendment) Regulations, 2017 (No. 2 of 2017) published in Notification No. 13012/79/2017/LegalUIDAI (No. 2 of 2017) in Gazette of

India dated 7th July, 2017.

(3) The Aadhaar (Enrolment and Update)(Third Amendment) Regulations, 2017 (No. 3 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017) in Gazette of India dated 11th July, 2017.

[Placed in Library, See No. LT 7488/16/17]

(5) A copy of the Aadhaar (Removal of Difficulties) Order, 2016 (Hindi and English versions) published in Notification No. S.O.2923(E) in Gazette of India dated 12th September, 2016 under subsection (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 7489/16/17]
